

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2619  
ANSWERED ON:08.08.2000  
FOREIGN NATIONAL IN REMAND HOME  
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether attention of the Government has been drawn to the newsitem regarding absconding of the Pakistan Citizen from the beggars home as reported in the `Dainik Rashtriya Sahara` dated May 30, 2000;
- (b) if so, the justification for keeping the foreign nationals in the remand home;
- (c) the action taken against the errant officials by the Government in this regard; and
- (d) the steps taken to avoid the recurrence of such incident in future?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a): Yes, Sir.

(b): Foreign nationals facing trial in a court, who have been granted bail and those against whom deportation proceedings have been initiated are lodged at Sewa Sadan, Lampur since they cannot be lodged in a prison as they are yet to be sentenced by any court.

(c) & (d): The concerned official has been warned to be more vigilant and careful in the discharge of his duties. The security arrangements at Sewa Sadan are also being strengthened to avoid recurrence of such an incident in the future.